



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.62/2845/2020

This the 28th day of October, 2020

(Through Video Conferencing)

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)**

Rafiq Ahmad Mughal (age 36 yrs.),
S/o. Mohd. Yaseen Mughal, R/o. Nawa Gabra,
Tehsil Karnah, District Kupwara.

...Applicant

(Mr. Mohammad Saleem Mir, Advocate for applicant)

Versus

1. State of J&K through Commissioner/
Secretary to Government, Education
Department, Civil Secretariat, Srinagar/Jammu.
2. Director, School Education, Kashmir, Srinagar.
3. Chief Education Officer, Kupwara.
4. Zonal Education Officer, Tangdhar.
5. Headmaster, Govt. Boys Middle School, Mandiyan
Nawagara Karnah, Distt. Kupwara.

...Respondents

(Mr. Rajesh Thapa, Deputy Advocate General)



ORDER (ORAL)

Hon'ble Mr. Anand Mathur, Member (A):

The learned counsel for the applicant Rafiq Ahmad Mughal submitted that he would be satisfied if a direction is given to the respondents to consider the regularization of the applicant in accordance with SRO-308 dated 16.10.2008.

2. In view of the submission of the learned counsel for the applicant, the TA is disposed of with direction to the respondents to consider the regularization of the applicant who is currently working as Sweeper-cum-Chowkidar in Government Boy's Middle School, Mandayan, Nawa Gabra, Karnah strictly in accordance with the SROs, rules, etc. if otherwise eligible and shall pass a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order under intimation to the applicant. We make it clear that we have not expressed any opinion on the merits of the case.



3. The TA is disposed of as above. No order as to costs.

(Anand Mathur)
Member (A)

(Rakesh Sagar Jain)
Member (J)

“SA”